

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 470 of 2018**

**IN THE MATTER OF:**

**Larsen & Toubro Ltd.**

**...Appellant**

**Versus**

**Bank of Maharashtra & Ors.**

**...Respondents**

**Present:**

**For Appellant :**           **Mr. Gourab Banerji, Senior Advocate assisted by  
Mr. Mahesh Agarwal, Ms. Shally Bhasin, Mr. Vibhav  
Niti, Ms. Surabhi Limaye and Mr. Shubro Mukherjee,  
Advocates**

**For 1<sup>st</sup> Respondent:**   **Mr. Amit Mahaliyan, Advocate**

**Mr. Kinshuk Chatterjee, Advocate for Liquidator**

**ORDER**

**03.12.2018**       There is nothing on record to suggest that 'Fixed Deposit Receipt' in question issued by the Bank was in favour of the appellant. Therefore, no relief can be granted at the instance of the appellant – 'Larsen & Toubro Limited' with regard to such FDR. The appeal is dismissed. No cost.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice Bansi Lal Bhat ]  
Member (Judicial)

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